

ACT No. X OF 1880.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.

(Received the assent of the Governor General on the 21st May, 1880.)

An Act to declare the law in force in certain lands annexed to the Multán District.

Preamble.

WHEREAS the lands occupied by the Indus Valley State Railway, and the works, premises and stations thereof, within the limits of the Baháwalpur State, which have been ceded to the British Government in full sovereignty by that State, have been declared by the Governor General in Council to be subject to the Lieutenant-Governorship of the Panjáb, and have by the Lieutenant-Governor of the Panjáb been annexed to the Multán District;

and whereas it is expedient that the law in force in the said lands should be the same as the law in force in the Multán District; It is hereby enacted as follows:—

Enactments
in force
in Multán
District to
apply.

1. All enactments which, on the second day of September, 1879, were in force in the Multán District and not in the said lands shall be deemed to have come into force in the said lands on that day.